10381 Constitution (Amdt.) Bill JULY 7, 1967 Constitution (Amdt.) Bill 10382

भी मचुलिमये · मैं विश्वेयक को पेज्ञ करता हं

INDUSTRIAL DISPUTES (AMEND-MENT) BILL*

(Amendment of sections 2, 10 etc.)

भी मणु लिमये (मुगेर) मैं प्रस्ताव करता हू कि ग्रौद्योगिक विवाद ग्रधिनियम, 1947 में ग्रागे संशोधन करने वाले विष्ठेयक को पेश करने की ग्रनुमति दी जाये।

Mr. Chairman: The question is

"That leave be granted to intro duce a Bill further to amend the Industrial Disputes Act, 1947'

The motion was adopted

भी मधु लिमये मै विश्वेयक को पेश करताह।

CONSTITUTION (AMENDMENT)

BILL*

(Amendment of the Eighth Schedule)

Shri Inder J. Malhotra (Jammu) I beg to move for leave to introduce a Bill further to amend the Constitution of India

Mr Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

Shri Inder J. Malhotra: I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 43 and the Seventh Schedule

डा॰ गोविन्ध बास (जबलपुर) : मैं प्रस्ताव करता हू कि भारत के सविधान मे भागे संसोधन करने वाले विधेयक को पेस करने की मनमति दी जाये।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The Motion was adopted.

डा० गोविन्द वास : मैं विघेयक को पेश करता हं।

HINDU MARRIAGE (AMENDMENT) BILL*

(Amendment of section 5)

भी प० ला० बाक्पाल (गगानगर). मैं प्रस्ताव करता हू कि हिन्दू विवाह ग्राधिनियम, 1955 में ग्रागे सशोधन करने वाले विधेयक को पेश करने की ग्रनुमति दी जाये।

Mr Chairman: The question is.

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955"

The motion was adopted

भ्यी प० ला० बारूपाल मैं विधेयक को पेश करता हं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Preamble)

भी कु० दे० त्रिपाठी (उम्राव) में प्रस्ताव करता हूं कि भारत के सविधान में भागे संशोधन करने वाले विधेयक को पेश करने की मन्मति दी जाये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India.".

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II sect. 2 Dated 7-7-67.

10383 Constitution ASADE (Amdt.) Bill

ASADHA 16, 1889 (SAKA)

वीं कु॰ दे॰ त्रिपाठी मैं विश्वेयक को पेश करता ह।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Seventh Schedule)

भो कृ० दे० त्रिभाठो (उन्नाव) में प्रस्ताव करता हू कि भारत के सविधान में धागे संशोधन करने वाले विधेयक को पेण करने की मनुमति दी जाय।

Mr. Chairman : The question is

"That leave be granted to intro duce a Bill further to amend the Constitution of India"

The Motion was adopted

भी कृ० ८० त्रिपार्ड। मैं विष्ठेयक को पेश करता हा

CONSTITUTION (AMENDMENT) BILL* (Insertion of article 37A)

भी कु० दे० त्रिपाठी (उन्नाव) मैं प्रस्ताव करता हू कि भारत के सविधान में झागे सगोधन करने वाले विधेयक को पेज करने की मनमति दी जाय ।

Mr. Chairman: The question is

"That leave be granted to introduce a Bull further to amend the Constitution of Indis"

Those in favour will please say "Aye"

Some hon. Members: "Aye".

Mr. Chairman : Those against will kindly say "No"

Some hon. Members: "No"

Mr. Chairman : This time I should let the "Noes" have it! Some hon. Members: "Ayes" have it.

श्री मणुलिमये (मुगेर) मध्यक्ष महोदय, यह मानी हुई बात है कि निजी सदस्यी के बिलों का इस मवसर पर विरोध नही किया आता।

Mr. Chairman: Do you want a division?

Some hon. Members: No Leave is granted

Mr. Chairman: I will put it again. The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

Those in favour will say "Aye"

Some hon. Members: "Aye"

Mr. Chairman: Those against will say "No"

I think the "Ayes" have it, the "Ayes" have it Leave is granted

The motion was adopted

भी कु॰ दे॰ त्रिपार्ड। मैं विग्नेयक को पेश करता है।

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Amendment of section 3, 4 etc.)

মা ৰু০ ই০ সিমাচী (उদ্যাৰ)

सभापति जी, मैं प्रस्ताव करता हू कि संसद सदस्यों के बेतन तथा भत्ते मधिनयम, 1954 में भागे समोधन करने वाले विधेयक को पेश करने की मनुमति दी जाये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The motion was adopted.

*Pu blished in Gazette of India Extraordinary, Part'II, Section 2, dated 7-7-67.